

C. A. T. Bench, JAIPUR

Date of Order	Orders
3.2.93	Mr. V.K. Mathur - Counsel for petitioner
Cable sent to the upl. & up no. 1 on Vide 1160/1167 (B) Date _____ ① 3/2/93	I heard the learned Counsel for the applicant and perused the order dated 29.10.92. It is a case in which there are lapses on the part of the Advocate appearing on behalf of the applicant. Earlier also the case was dismissed twice in default and was restored unconditionally. In spite of such repeated dismissal in default neither the applicant nor his Counsel appeared on 29.10.92 and we have dismissed the case in default for the third time. In such circumstances unconditional restoration will be against the interest of justice. We hereby direct that the applicant case may be restored to its original position on the condition that Rs. 1000/- should be paid as cost within a period of fortnight. In case the cost is not paid or deposited the order of restoration will automatically be recalled and the O.A shall be dismissed. If the cost is deposited within the period of fortnight the O.A may be listed for admission on 9.3.93. <i>B. B. Mahajan</i> (B. B. Mahajan) Member (Adm.) <i>D. L. Mehta</i> (D. L. Mehta) Vice-Chairman